

Agricultural losses due to recent rains

2590. SHRI RITABRATA BANERJEE: Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that due to the recent incessant rainfall in different parts of the country a huge agricultural loss will be incurred;

(b) if so, the amount of loss, State-wise; and

(c) the measures taken by Government to combat the situation?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MOHANBHAI KALYANJIBHAI KUNDARIYA): (a) and (b) The recent unseasonal rains and hailstorm have affected the rabi crops in many States *viz*: Gujarat, Madhya Pradesh, Maharashtra, Rajasthan, Haryana, Punjab, Uttar Pradesh, Jammu and Kashmir, Telangana, Andhra Pradesh and West Bengal. The States are yet to submit their assessment for loss to crops to Ministry of Agriculture.

(c) In order to supplement the efforts of the States to minimize the losses to the crops due to unseasonal rains, Department of Agriculture and Cooperation, Ministry of Agriculture has issued advisories to the States and farmers through SMS and other electronic media time to time.

Consumption of Endosulfan

2591. SHRI SANJAY DATTATRAYA KAKADE: Will the Minister of AGRICULTURE be pleased to state the details of consumption of Endosulfan for each of the last three years, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (DR. SANJEEV KUMAR BALYAN): A writ petition (civil) No. 213 of 2011 "Democratic Youth Federation of India *vs* Union of India and Ors" was filed in Hon'ble Supreme Court requesting *inter alia* for ban on Endosulfan. The Supreme Court passed an *ad-interim* order on 13.05.2011 banning production sale and use of Endosulfan in the country till further orders. Accordingly, the Central Government issued instructions on 14.05.2011 to all State Governments/Union Territory Administrations to implement the interim order of the Court *in toto*, which are binding on all manufacturers. The Secretariat of Central Insecticides Board and Registration Committee has written to the Pesticide Associations to recall Certificates of Registration for Endosulfan. These certificates have been treated as withdrawn in compliance of Supreme Court's directions. There are no reports of Endosulfan consumption from any State/UT Governments since the imposition of the ban.